

FORM A PUBLIC ANNOUNCEMENT (Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NATIONAL PLYWOOD INDUSTRIES LIMITED		
RELEVANT PARTICULARS		
1	Name of the corporate debtor	NATIONAL PLYWOOD INDUSTRIES LTD.
2	Date of incorporation of corporate debtor	11th December, 1973
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Shillong
4	Corporate identity number / limited liability identification number of corporate debtor	L20211AS1973PLC001856
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Makum Pathar, Margherita Tinsukia, Assam 786187
6	Insolvency commencement date in respect of corporate debtor	26th August, 2019
7	Estimated date of closure of insolvency resolution process	22nd February, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sandeep Khaitan IP Registration No.: IBBI/IPA-001/IP-P00532/2017-18/10957
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sandeep Khaitan Sanmati Plaza 2nd floor Christian Basti, G S Road Guwahati, Assam 781005 Email: khaitansandeep@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sandeep Khaitan Sanmati Plaza 2nd floor Christian Basti, G S Road Guwahati, Assam 781005 Email: ibc.nationalply@gmail.com
11	Last date for submission of claims	9th September, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Guwahati Bench, Guwahati, has ordered the commencement of a corporate insolvency resolution process of the NATIONAL PLYWOOD INDUSTRIES LIMITED on 26th August, 2019.</p> <p>The creditors of NATIONAL PLYWOOD INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 9th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
Date: 27-08-2019 Place: Guwahati		Sd/- Sandeep Khaitan IBBI/IPA-001/IP-P00532/2017-18/10957

*Sandeep Khaitan*

SANDEEP KHAITAN, IBBI/IPA-001/IP-P00532/2017-18/10957  
Guwahati

**Goof up lands 5 science teachers in spot**

**NET STAFFER**  
TURA, AUG 28: A departmental goof up has left 5 science teachers without their salaries for the past 6 months. The teachers, who belong to various schools across West Garo Hills, have literally been running from pillar to posts without one taking the initiative to sort the matter out for them. The teachers' arrears were finally received in February this year. "We are not aware of what exactly transpired but the science grants in our name stopped in March. The grants began to come in the name of teachers who have already retired over 5 years ago," said one of the affected teachers. The schools that have been affected by the goof up have been identified as Akhroong GA Secondary School, the Burny Hills Sec School, Dullagang and Machingang Secondary Schools. The teachers have since running from one section of government offices to another without much support in providing them as resolution. "We met the DSEO in the matter. Our schools even submitted a complaint on the matter at the end of last month. However the complaint has not moved beyond the DSEO's desk as the director is yet to receive it," said another affected teacher.

**Article 370 abrogation Athawale praises PM, allays NE fear**

**NET STAFFER**  
SHILLONG, AUG 28: Union Minister of State for Social Justice and Empowerment, Ramdas Athawale on Wednesday asked those who are opposing the Centre's decision to abrogate Article 370, which provides special status to Jammu & Kashmir, to go to Pakistan. "Those who are opposing (decision to abrogate Article 370) and also those including militants, who are supporting Pakistan, go to Pakistan. You don't disturb Jammu & Kashmir, people there don't want violence," Athawale said while addressing at a meeting of the adhoc teachers held here. According to him, there has been no violence incident in Jammu & Kashmir during the past few days due

to the presence of army. He also lauded the Prime Minister Narendra Modi and Union Home Minister Amit Shah for their bold decision to finish off Article 370 and said, "We want to develop Jammu & Kashmir." Taking a jibe at the opposition Congress, Athawale, who is also the president of the Republican Party of India (A), said that he cannot support Rahul Gandhi as the strength of the Congress at present is not strong. Earlier, the union minister of state also mentioned about the issue related to Jammu and Kashmir while addressing at the inauguration of the incubation centre at the North Eastern Hill University (NEHU). He said the decision to do away

with the Article 370 will be good for Jammu and Kashmir as from now on all universities will go there and employment opportunities will be created. "Now Jammu and Kashmir is part of India and we want to take (over) Pakistan-occupied Kashmir one day and that is our dream," Athawale said. Allaying the fear of the North eastern region, the union minister of state said that the Centre has decided to help the NE states to increase their revenue from their own resources which include tourism. He said the prime minister has asked all the ministers to frequently visit the region and ensure all possible help to them.

**M'laya Govt depts yet to implement Marriage Act**

**NET STAFFER**  
SHILLONG, AUG 28: Almost all the departments of the state government are yet to implement the Meghalaya Compulsory Registration of Marriage Act, 2012, which seeks to make it mandatory for married people to furnish marriage certificate for all official purposes, according to an RTI finding. The RTI was filed by the Maitshaphrang, which had spearheaded the campaign on the need to have marriage act in place since 1986, on the status of the implementation of the Act in the state. It may be mentioned here that the state government has issued a notification on December 5, 2016 directing all government departments to ensure that individuals are made to submit the marriage certificate for all official purposes. However as per the information sought under the RTI Act, 2005, it was revealed that most of the government departments have not implemented the Act on the ground that the term 'official purpose' has not been clearly specified or defined in the Act. These include public works department (PWD), water resources department offices of the different deputy commissioners and others.

**Meghalaya CM confers Entrepreneurship Award**



SHILLONG, AUG 28: Chief Minister Conrad C. Sangma conferred the Meghalaya Entrepreneurship Award (Meg-Era) for the month of August 2019 to the Janglaw Umbari Agro Food Product Cooperative Society Ltd., from Liabang village, Ri Bhoi District. Congratulating the awardee the Chief Minister said that the success of the cooperative society is a great example and an encouragement for other cooperatives in the State.

**Centre to sanction Rs 2 cr to NEHU: Minister**

**NET STAFFER**  
SHILLONG, AUG 28: Union Minister of State for Social Justice and Empowerment, Ramdas Athawale has assured that the Centre would sanction Rs 2 crore for the construction of the incubation Centre building at the North Eastern Hill University (NEHU), Shillong. "I have assured them (NEHU) that I will discuss with the union minister of MHRD and I will try to sanction Rs 2 crore for the building of the incubation centre," Athawale told reporters after inaugurating the centre in presence of Arts and Culture Minister

AL Hek here on Wednesday. The objective of the incubation centre is drawn from the vision of Prime Minister's "Self-efficiency in country's products under Make in India" to provide an ecosystem for start-ups, in offer guidance, mentoring, physical space and network for funding and job based collaboration for incubation and novel ideas. The incubation centre, NEHU is open for all young and budding entrepreneurs. Further the Centre will offer active incubation support to the new proposition ventures to become independent and self-sustaining over the period. The centre will help provide technical knowhow to these ventures to become efficient, competent models so that they become eligible for formal funding support from donors, philanthropists, network partners and investors. Earlier in his speech, Hek said this is the dream of the prime minister Narendra Modi and it has to be translated into reality. He also suggested the University to focus more on demand-driven projects and ensure that the incubation centre should benefit the people of the state. According to him, if projects are not linked to the need of the people, they will not be of help but instead will only be a waste of public money. Others who spoke at the function include NEHU vice chancellor Prof SK Swastava and member of the Incubation Centre, NEHU Management Committee Prof Divesh Walla.

**AALSA felicitates advocate, social worker Krishna Sharma**



GUWAHATI, AUG 28: For contributing her selfless efforts to judiciary, educational and social related issues, the All Assam Law Students Association (AALSA) felicitated lawyer, social worker and advocate Krishna Sharma at her chamber recently. AALSA President Kishore Kalita felicitated her with Assamese garlands, certificate along with a pen. In the event, Kalita said, "During the controversies of Citizenship Amendment Bill, 2016, she raised her voice without any fear and she deserves such felicitation."

CONTINUED FROM PAGE 1

**Govt allows 100 percent FDI in coal mining**

statement said. But, the decision is subject to provisions of Coal Mines (special provisions) Act, 2015 and the Mines and Minerals (development and regulation) Act, 1957. The government also clarified that 100 per cent FDI is permitted for contract manufacturing. In the current policy, 100 per cent FDI is allowed under automatic route in manufacturing sector but it was silent on contract manufacturing. "In order to provide clarity on contract manufacturing, it has been decided to allow 100 per cent FDI under automatic route in contract manufacturing as well," the statement said. Further, the government permitted 26 per cent overseas investments through government approval route for uploading/ streaming of news and current affairs through digital media, on the lines of print media. The present FDI policy is silent on the fast-growing digital media segment. In the print media sector, 26 per cent FDI is allowed through government approval route. Similarly, 49 per cent is permitted in broadcasting content services through government approval route. "FDI in digital media is a welcome development. Clearly among the fast growing segment of the media industry will act as an enabler for capital infusion. Significant value will be unlocked going forward," Deloitte Partner Jehl Thakkar said. Goyal said that 100 per cent FDI in coal mining would help attract international players to create an efficient and competitive coal market. In single-brand retail trading (SBRT), the definition of 30 per cent local sourcing norm has been relaxed and online sales permitted without prior opening of brick and mortar stores. "Online sales will lead to the creation of jobs in logistics, digital payments, customer care, training and product selling," he added. On Friday, Shrawan said he announced tax incentives and some reforms for various sectors in an effort to stimulate slowing economic growth. After rapidly expanding in last couple of years, India's economic growth momentum has been slipping since the last 3-4 quarters. Not only did GDP growth fall to a 20-quarter low of 5.8 per cent in January-March, telltale signs of distress are visible in sectors like NBFCs, automobile, real estate, and FMCG. To pull out the economy from the current slump, the finance minister provided tax relief for foreign portfolio investors (FPIs) and startups coupled with targeted steps for the automobile sector and upfront support of Rs 70,000 crore to public sector banks aim to revive demand conditions. Goyal said decisions of the Cabinet on Wednesday are aimed to liberalize and simplify the FDI policy to provide ease of doing business in the country, leading to larger FDI inflows and thereby contributing to the growth of investment, income and employment. FDI is a major driver of economic growth and a source of non-debt finance for the economic development of the country. The government has put in place an investor-friendly policy on FDI, under which investment up to 100 per cent is permitted on the automatic route in most sectors/activities. These reforms have led to total FDI into India reaching USD 286 billion in five years from 2014-15 to 2018-19 as compared to USD 189 billion in the previous 5 years, he said. AI USD 64.37 billion, FDI in 2018-19 is the highest ever

**Chidambaram playing to... : ED to SC**

investment received for any financial year. Agencies He said material which ED receives from foreign countries during investigation is "official records and it cannot be fabricated". The Solicitor General said there has to be "reasons to believe", which would be recorded in writing, for arresting an accused for the offence of money laundering and it has to be based on the material collected during the investigation. "Information is received from the source, from other countries and from banks. We cannot share it with the accused unless charge sheet is filed," he said, adding, "Materials are in my (ED) possession. We cannot use them arbitrarily and they are sacrosanct". Senior advocate Kapil Sibal, representing Chidambaram, said they never argued that they wanted access to the material collected by the ED. "We have only said that you (ED) should put (materials) to the accused and question him on it," he said, adding, "Without confronting the accused with this, they cannot put the material in the court in a sealed cover". Mehta said senior advocate A M Singhvi, who also appeared for Chidambaram, had argued that they should have access to the materials. "This is the problem when two senior lawyers appear for a man. (ED) want to show these materials to the accused in custody," he said, while adding that, "now, they have a change of heart". He tried to persuade the bench that the court must look into the materials as it is not only "permissible but it is also required". Mehta argued that money laundering is a "well designed" offence and "answer of accused will differ if they are in custody as compared to when they are under a protective umbrella of bail". The apex court is hearing a plea filed by Chidambaram who has challenged the August 20 verdict of the Delhi High Court denying him anticipatory bail in the INX Media corruption and money laundering cases lodged by the CBI and the ED. CBI had lodged an FIR on May 15, 2017, alleging irregularities in Foreign Investment Promotion Board (FIPB) clearance granted to INX Media group for receiving overseas funds of Rs 305 crore in 2007 during Chidambaram's tenure as finance minister. Thereafter, ED lodged a money laundering case. Agencies

**China's concern on revocation of Art 370...**

(LAC) with China", India is not raising any additional territorial claims, he said, adding "the Chinese concerns in this regard were therefore misplaced". After India's decision to revoke Article 370 and bifurcate Jammu and Kashmir into two separate Union Territories - Jammu and Kashmir and Ladakh, China had issued two separate statements outlining its stand. In its first statement, the Chinese Foreign Minister objected to the formation of Ladakh as Union Territory, highlighting China's claims over the area. On the revocation of the special status to Jammu and Kashmir, it said that China was "seriously concerned" about the current situation in Kashmir and called on the "relevant sides" to exercise restraint and act prudently. Mehta said, "So far as the India-China boundary question is concerned, the two sides had agreed to a fair, reasonable and mutually acceptable settlement of the boundary question on the basis of the 2005 Political Parameters and Guiding Principles". He said that India's stand over the boundary issue had been articulated by External Affairs Minister S Jaishankar during his recent visit to Beijing. Agencies

**CAF official shoots himself dead**

and informed police. Police and CAF personnel broke down the door and found Khalko lying dead in the house, he added. The exact trigger behind the incident is being investigated. No suicide note has been found at the spot, the SHO said. "Prima facie, Khalko committed suicide due to some personal issues," he said. The officer informed that Khalko's wife and two children were killed in a road accident in 2016 when he was posted in Karak district. On August 26, Khalko's 25-year-old sister-in-law had allegedly tried to commit suicide by consuming pesticide after accusing him of sexually exploiting her under the pretext of marriage, the SHO said. The sister-in-law was living with Khalko at his official residence since his wife was killed. "While she was being treated in the district hospital since the alleged suicide attempt, police are investigating her allegations against Khalko," he said. Further probe is underway, he added. Agencies

**Officers working 24x7 for 'error-free' final...**

The Additional Draft Exclusion List published on June 25, 2019, and those who had any objection filed against their inclusion, can see their status in the supplementary list of inclusion by visiting designated NSQ/office of circle officers/ office of deputy commissioners," the notice said. People can also check their status online by typing their Application Receipt Numbers (ARNs) on the NRC website from August 31 under the title 'Supplementary List of Inclusions/ Exclusions Status'. Those who were included in the complete draft and not included in the Additional Draft Exclusion List, but were called for hearings from July 5, 2019 onwards, can also check their status in the same manner, it said. In addition, people who were not called for the hearings have "no cause to worry about their inclusion status, as they continue to be included in the final NRC," the notice added. Assam DGP Kuladhar Sanku said the police is "fully prepared" to prevent any untoward law

**CAF official shoots himself dead**

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**FORM A PUBLIC ANNOUNCEMENT**  
Shri. J. K. Das, Director, Public Works Department, Guwahati  
FOR THE ATTENTION OF THE CREDITORS OF NATIONAL PLUMBING INDUSTRIES LIMITED  
NATIONAL PLUMBING INDUSTRIES LIMITED  
1. Name of the company: National Plumbing Industries Limited  
2. Date of incorporation: 15/01/1972  
3. Address: 10, G. S. Road, Guwahati, Assam  
4. Nature of business: Manufacturing of plumbing fixtures and fittings  
5. Date of closure: 31/03/2019  
6. Reason for closure: Management difficulties  
7. Name of the liquidator: M/s. S. K. Das & Co., Chartered Accountants, 10, G. S. Road, Guwahati, Assam  
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9. Date of commencement of liquidation: 31/03/2019  
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Daily Wholesale and Retail Prices of E.C.A as on 29/08/2019.  
The daily report on prices of Essential Commodities of Guwahati Cities are furnished below.

Sl No	Name of Commodities	Wholesale Price (Rs. in Gd)		Retail Price (Rs. in Kg/Lt)		Remarks
		Mini	Maxi	Mini	Maxi	
1	Rice-Gom. (Parag)	2420	3200	270	35	30.00
	Rice - SF Variety	3330	6250	4900	56	65
	Rice of the Variety-Jang	2420	3050	3000	37	40
2	Wheat	2200	2400	2300	26	28.00
3	Green Dal	5800	6200	6000	60	67
4	Urled Dal	6400	6800	7400	64	67
5	Tur (shahar Dal)	6600	6800	7300	74	80
6	Minor Dal (Bhad)	5200	5500	6200	57	61
7	Minor Dal (Santal)	5200	5500	6200	57	61
8	Moring Dal	7400	8400	8000	79	82
9	Alta	2900	2950	2950	29	30
10	Onion	2900	3000	3000	35	38
	Onion at AAMAR DOKAM	2800	3100	—	34	36
11	Peas	900	1500	1200	13	16
	Peas at AAMAR DOKAM	900	1400	—	13	16
12	Groundnut oil	9000	10900	9300	90	130(Pkt)
13	Mustard oil	5000	5400	5400	55	100(Pkt)
14	Vegetable	5000	5400	5400	55	100(Pkt)
15	Soya Oil	8400	9333	8900	90	130(Pkt)
16	Palm oil	8600	7000	8600	—	—
17	Sun Flower oil	—	—	—	—	—
18	Must. Oil (Bhad)	—	—	—	—	—
19	Must. Oil (Santal)	—	—	—	—	—
20	Tea	3600	3775	3700	43	42.00
21	Salt	482	1700	700	8	20.00
22	Yamam	3200	4600	3900	40	55.00
23	Gur	4200	6000	4400	46	60
24	Peas	8500	9700	9400	91	97.00

Director  
Food, Civil Supplies and Consumer Affairs,  
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